29

overtime work put in by them while the gazetted officers in the same income group are not allowed such overtime allowance:

- (b) if so, the reasons why the latter are denied this allowance; and
- (c) whether there is any proposal to bring the gazetted and non-gazetted officers within the same income group at par in this respect?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH): (a) Non-gazetted staff in Central Government offices, with certain exceptions, who are in receipt of pay (including dearness pay) below Rs. 620/- p. m. are entitled to overtime allowance subject to fulfilment of the prescribed conditions. Non-gazetted staff holding supervisory posts, even though they fall within the above pay range, are not entitled to the allowance unless they are in direct and continuous contact with the staff they supervise. they work the same hours as the staff under them and they are themselves subject to the kind of supervision which would enable them ordinarily to obtain prior aproval for working overtime. Gazetted officers as a class are also excluded from the scheme of overtime allowance.

- (b) The Second Pay Commission, on whose recommendations the existing scheme of overtime allowance for office staff is based, recommended the exclusion of gazetted officers from the scheme on the ground that they, being part of the "management" or the "administration", have functions and responsibilities with which a system of payments for overtime work cannot be reconciled.
  - (c) No, Sir.

and the state of the state of

ADDITIONAL TAXATION BY STATES FOR REFUGEE RELIEF

\*161. SHRIS. G. SARDESAI: SHRI M. V. BHADRAM: SHRI SITARAM JAIPURIA:

Will the Minister of FINANCE be pleased to state:

- (a) whether all the States have responded to the Centre's plea for additional taxation for refugee relief:
- (b) if so, what are the efforts made by States to raise additional resources for the refugees and the actual amounts contributed by each State for the purpose; and
- (c) what are the specific imposts levied by the States for raising the additional resources for this purpose?

THE MINISTER OF FINANCE (SHRI Y. B. CHAVAN): (a) Yes, Sir.

- (b) and (c) The levies imposed by the States relate to the following items:
  - (i) Cinema and other entertainment tickets;
    - (ii) Bus tickets;
    - (iii) Lottery/Betting tickets;
    - (iv) Instruments;
    - (v) Bills/Cash memo/Surcharge on sales tax;
    - (vi) Road taxes.

The actual amounts collected by each State in 1971-72 would be known only after the financial year is over.

'SON-ET-LUMIERE' AT KONARAK.

SHR1 K. C. PANDA: 2/LT, K. P. SINGH DEO: SHRI LOKANATH MISRA: SHRI BIRA KESARI DEO:

Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

- (a) the latest time schedule for introducing 'Son-et-Lumiere' at Konarak; and
- (b) by what time the work at the project is likely to be started?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH): (a) and (b) The Department of Tourism has no plans to put up a son-et-lumiere show at Konarak. However, the monument is being flood-lit by the Archaeological Survey of India and the work is expected to be completed during the next financial year.

NEW AIRPORT NEAR COCHIN

163. SHRI S. KUMARAN: SHRI BALACHANDRA MENON: SHRI G. GOPINATHAN NAIR: SHRIK, CHANDRASEKHARAN

Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

- (a) whether it is a fact that the Government of Kerala have urged the Central Government to construct a new airport near Cochin; and
- (b) if so, what decision has been taken by the Central Government thereon?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH): (a) Yes, Sir.

Ш